

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.201-IA/844(AHM)2023  
ITEM No.202-IA/1101(AHM)2023  
ITEM No.203-IA/1133(AHM)2023  
In  
CP(IB) 265 of 2020

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Rebarteh Solutions Pvt Ltd  
V/s  
Steelera Engineers Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on 10/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the RP : Ms. Neha Chhawchharia  
For the Applicant : Mr. Jaimin Dave, Advocate (IA/844/2023)  
For the Respondent : Mr. Sanjaykumar Singh, Advocate in (IA/1101/2023 &  
: IA/1133/2023)  
: Mr. Jaimin Dave, Advocate in (IA/1101/2023 &  
: IA/1133/2023

**ORDER**

Learned Counsel appearing for the RP as well as the operational creditor submits that they have filed their written synopsis. However, the written synopsis of the operational creditor is not reflecting on the DMS Portal.

Last opportunity is given to the operational creditor to file the written synopsis, if any, within 3 working days.

Re-list on 26.04.2024 for physical hearing.

**-Sd-**

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**-Sd-**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**